

FORM NO. 4

GENERAL ADMINISTRATIVE TRIBUNAL JABALPUR BENCH
JABALPURCONTEMPT APPLICATION NO 10 /06
APPLICANT (S) Om Prakash Gond Vs. Harnam Singh

RESPONDENT (S)

ADVOCATE FOR

APPLICANT (S) Shri Vinod Singh

ADVOCATE FOR
RESPONDENT (S)

ORDER SHEET

Notes of the Registry

Order of the Tribunal

Date of presentation:
02.02.2006.

The application may be registered as C.C.P. (Civil) and listed for orders before the bench on 13.02.2006.

13.2.06

Deputy Registrar

13.2.06

D.B. is not available. Therefore the case is adjourned for orders on 20.3.06.

PRD

20.3.06

C.O.

D.B. is not available.

Therefore the case is adjourned for orders on 27.4.06.

27.4.2006

Applicant by Shri Vinod Singh.
Respondents by Shri P. Shankaran.
Heard the learned counsel for the parties.

The applicant has filed this contempt petition for disobedience of the order of the Tribunal dated 1st July, 2005 in OA No. 564/2005 by the respondents. The respondents were directed to consider and decide the representation of the mother of the applicant by passing a speaking, detailed and reasoned order within three months.

The counsel for the respondents submitted that the said directions were complied with in as much as the case of the applicant is under consideration and they have sent a letter dated 14.9.2005 to the mother of the applicant asking her son to appear before the respondents and vide letter dated 3.3.2006 the respondents have ~~communicated~~ informed the mother of the applicant that the case of the applicant for appointment

M.A. 323/06 for
amendment filed

26.4.06

PRD

Notes of the Registry

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has been considered.

In view of this the counsel for the applicant wishes not to press this contempt petition. Accordingly, the same is dismissed.

JM (Mrs. Meera Chhibber) (Dr. G.C. Srivastava)
VC

G.C.S.